

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

O.A. No. 411
~~XXXXXX~~

1987

DATE OF DECISION 13-2-1991

Shri Kewal Ram Israni Petitioner
(Party-in-Person)

- Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri P.M.Raval Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H.Trivedi : Vice Chairman

The Hon'ble Mr. R.C.Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

O.A./411/87

Shri Kewal Ram Israni,
B-2/10, P & T Colony,
Sector No.4,
Udaipur.

: Applicant

Vessus

1. Union of India
Through:
The Secretary,
Ministry of Communication,
New Delhi.
2. Director General (Telecomm-
unication) Sanchar Bhavan,
New Delhi-1.
3. General Manager,
Telecom, Gujarat Circle,
Ahmedabad.

: Respondents

Coram : Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hon'ble Mr. R.C.Bhatt

: Judicial Member

ORDER

Date: 13/2/1991

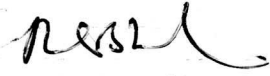
Per: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hearā the petitioner in person and Mr.P.S.Chapaneri for Mr.P.M.Raval, learned advocate for the respondents. Learned advocate for the respondents has filed copies of the order dated 1st May, 1989, 4th April, 1989 and 3rd December, 1990, as a result of which the petitioner states that only relief in clauses 7(a), the portion regarding the payment of arrears of salary, increments, etc. in sub-Clause (b) and clause 7(d) survives and relief prayed for in other clauses is not required to be pursued. In these circumstances, it is appropriate that the respondent authorities ~~to~~ treat his petition as a representation and pass speaking order in respect of the relief prayed for ~~as~~ survive as stated above and we direct that the General Manager, Telecommunication ~~to~~ pass such appropriate speaking orders within three months

: 3 :

from the date of this order. The petitioner is at liberty to persue any case which survives thereafter by a separate petition. With this direction, the case is disposed of.



(R.C.Bhatt)
Judicial Member



(P.H.Trivedi)
Vice Chairman

a.a.b.